

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE TA. 1521/87of 19
Gr. P. No. 423/84

Name of the parties Thokar Di

.....Applicant.

Versus.

Union of India And others, Respondents

Part A

Description of documents

1 - General Index sheet	A1
2 - order sheet	A2 to A4
Final order dt. 20-3-90	
3 - Petitions with Answer	A5 to A22
4 - Certificate copies	A23
5 - Power	

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for check consignment to the record room (Decided)

Date : 28/02/11

Countersigned

Logan 16/2/11
Section officer/Court officer.

Signature of the
Dealing Assistant.

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE T.A. 1521/87 @ of 19 87 P

NAME OF THE PARTIES

Shri Thakur das Applicant

Versus

Union of India Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
1.	General Order	B1
2.	order sheet with final order	A2 to B4
3.	Petition copy with Annexes	A5 to A20
4.	Affidavit	A21 to A22
5.	Power	A23 to A24
6.	Stay application	A25 to A26
(B)		
Bench Copy		B27 to B46
C.		
C47 to C88		

Annexure -B

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

APPLICATION No. _____ of 19

TRANSFER APPLICATION No. _____ of 19

OLD WRIT PETITION No. _____ of

CERTIFICATE

Certified that no further action is required to be taken
and that the case is fit for consignment to the record room (decided).

Dated :

COUNTER SIGNED :

Signature of the
dealing Assistant

Section Officer/Court Officer

Order sheetTA no. 1521 of 89 - 8 -

Thakur Diu vs. NO. 9

:: 2 ::

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
	<p>Hon' Mr. D.K. Agrawal, J.M. <u>Hon' Mr. K. Obayya, A.M.</u></p>	<p>OR This W.L.W. no 9231/89 received on transfer from Lucknow High Court in May 89 along with other W.L.W. On the date of transfer the case was not admitted.</p>
6/11/89 Noted for 25/1/90 + Ellipsis 13/12/89	<p>None appears for the parties. This case has been received on transfer from Lucknow High Court. Notices were issued to the parties from our office at Allahabad. Let notice again be issued to the counsel for the parties fixing the case on 25-1-90 for orders.</p>	<p>Transfer notices issued by the Allahabad office but neither any reply nor any undelivered cover received back. Submitted for orders.</p>
28/1/89	<p>No sitting. Adj to 20.3.90 None is present.</p>	<p>OR 3/11/89 or 13/12/89</p>
20.3.1990	<p>Hon. Mr. D.K. Agrawal, J.M., <u>Hon. Mr. K. Obayya, A.M.</u></p> <p>The petitioner does not appear, despite of notice. Shri. S. Verma, for the respondents is present. It appears that the applicant has lost interest in pursuing the matter. Therefore the writ petition is dismissed without any order as to costs.</p>	<p>OR Notices were issued on 13/12/89. No unopened resp. cover has been returned back. S. F. O. 19/3/90</p>

Dinesh

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Thakur Din

-VS-

FORM OF INDEX

V.O.9 & s. ~~D.A./T.A./R.A./C.C.P./~~ No. 1521
in 1987 (T)
PART - I W.P. No 4231/84

1.	Index Papers	:-	01 to 3
2.	Order Sheet	:-	04, 6 to 8.
3.	Any other orders	:-	order of 25/12/84 on P.No. 8964/84
4.	Judgement	:-	08
5.	S.L.P.	:-	NIL

of 25/12/88
D.Y. Registrat

of 25/12/88
Supervising Officer

of 29/12/88
Dealing Clerk

Note :- If any original document is on record - Details.

of 29/12/88
Dealing Clerk

V.K. Mishra

GENERAL INDEX -3-

CIVIL SIDE
CRIMINAL

Chapter XLI, Rules 2, 9 and 15

Nature and number of case

W.P. No. 4931 - 84

Name of parties

Thallum Deo v. Union of India

Date of institution

25-8-84.

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
1.		W. with Annex and append.	17-	-	102.00.			
2.		One	1-	-	5.00.			
3.		Cor 8969(4) 88.	2 -	-	5.00.			
4.		One	1 -	-	5.00.			
5.		One	1 -	-	-			
6.		One	1 -	-	-			

I have this

day of

197 , examined the

record and compared the entries this sheet with the papers on the record. I have made all necessary corrections and certify that the paper corresponds with the general index, that they bear Court Fee Stamps of the aggregate value of Rs. , that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date

Munsarim
Clerk

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW



In Re:
Writ Petition No. 423 of 1984
(Distt. Lucknow)

1082-1001
1082-2248

WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA

Thakur Din aged about 44 years son of late Shri Jhingur, resident of c/o Sri Raj Bahadur, Quarter No. T-45/A, Fateh Ali Talab, Northern Railway, Charbagh, Lucknow

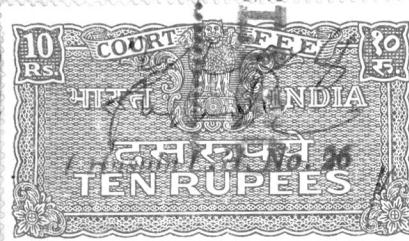
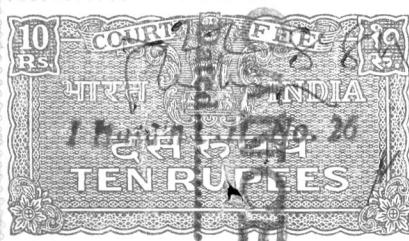
... . . . PETITIONER

versus

1. Union of India, through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Senior Divisional Personal Officer (II), Northern Railway, Haz-ratganj, Lucknow
4. Radhey Lal (Major) son of not known resident of S.D.P.O. (N.R.) Hazratganj Lucknow. *clo*
5. Smt. Asian Horo alias Smt. Madan Mohan Nigam (Major) wife of Shri Madan Mohan Nigam at present residing at 445-L, New Loco Colony, Varanasi OPP. PARTIES

Thakur Deen

.../-



4/2

(M)

MEMO:

Impressed
Lee Adhesive 6-100/-
Total

Correct but final Count for Report
will be made on receipt of lower

Count record.

Printed up to

Magistrate's Court, Bombay, 7. 8. 48.

Call to be made

Mr. Justice.

Copy of Circular to be sent
post of Amr 3 21.7.48.

Indore
22/8/48.

Hon. UCS J

Hon KNS J

Issue notice to the
opposite party to show
cause why the writ
petition be not admitted. —

On 25/8/48
1a

C. M. I. S. A. No 8967 (a) 84
IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW



In Re: 4231 of 1984
Writ Petition No.

(Distt. Lucknow)

Thakur Din Aged about 44 years son of late Sri
Jhingur, resident of c/o Sri Raj Bahadur, Quarter
No. T-45/A, Fateh Ali Talab, N. Railway, Charbagh,
Lucknow PETITIONER

versus

1. Union of India, through General Manager,
Northern Railway, Baroda House, New Delhi
2. Divisional Railway Manager, Northern Railway,
Hazratganj, Lucknow
3. Senior Divisional Personal/ Officer (II),
Northern Railway, Hazratganj, Lucknow.
4. Radhey Lal (Major) son of not known resident
of.
5. Smt. Asian Horo alias Smt. Madan Mohan Nigam (Major)
wife of Shri Madan Mohan Nigam at present residing
at 445-L, New Loco Colony, Varanasi

.. OPP. PARTIES

STAY APPLICATION

Thakur Deen

.../-

(14)

Hon. ICS J
Hon. K.N.G. J

Issue notice. The
petitioner's Counsel undertake
to serve opposite parties
2 & 5 out of Court
for which purpose Office
shall issue date Summons
list on 3. 9.04. An
appointment made ^{in the meantime} shall be
subject to further orders
of this Court

25/01/04
or

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

WS-P.

—No.

4231

- of 19

1984.

-V.S.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(Lucknow Bench, Lucknow.

Copy
In re:
Writ Petition No. 423 of 1984

Thakur Din ***** * * * * * Petitioner

Versus

Union of India and others ----- Opp. parties

Copy
--: INDEX :-

Sl.No.	Particulars	Page No.
1.	Writ Petition *** ***	1 to 9
2.	Annexure No. I *** ***	10 & 11
3.	Annexure No. II *** ***	12 & 13
4.	Annexure No. III *** ***	14 & 15
5.	Affidavit *** ***	16 & 17
6.	Application for stay ***	18 & 19
7.	Power ***	20.

Mr. Trivedi

Lucknow-dated
Aug. 22, 1984

23

(A. N. TRIVEDI)
Advocate
Counsel for the petitioner

BEFORE THE HON'BLE CHIEF JUSTICE AND HIS COMPANION JUDGES OF
THE HON'BLE HIGH COURT, ALLAHABAD SITTING AT LUCKNOW

The humble petitioner submits as under:-

1. That on 9th August 1963, the petitioner was appointed as a Khalasi under the control of the Opposite Parties No. 1 to 3 and he was at Sl. No. 231 SC in the scale of Rs 70-85 and while performing his duties with the Railway Administration there was a serious accident in which the left arm of the petitioner was badly injured and ultimately the same was removed and considering the said accident and the excellent performance of the duties of the petitioner the Railway Administration i.e. the Opposite Parties No. 1 to 3 appointed the petitioner as a Peon in the Telephone Exchange.
2. That thereafter there was an examination for the post of Telephone Operator in which the petitioner participated and a panel was formed in which the petitioner was placed at Sl. No. 3, and with effect from 28th March 1974 he was appointed as Telephone Operator in the scale of Rs 110-180 and with effect from 2.2.77 he was promoted on the post of Senior Telephone Operator under the direct control of the Opposite Parties No. 1 to 3 in the scale of Rs 330-560.
3. That the service record of the petitioner is unblemished and due to his excellent work, he was promoted as Head Telephone Operator with effect from 31.8.1978 in the scale of Rs 425-700. It may be important to mention here that this excellent work had been performed by the petitioner inspite of the fact that he is physically handicapped person without having left arm.



4. That the petitioner is a scheduled caste and in May 1974 there was a serious agitation in the Railways in which the petitioner without caring his danger of life served the Railway Administration though he received several threats of dire consequences from the anti-social elements and from the agitators and the Railway Administration appreciated the courageous duties which had been performed by the petitioner and the Opposite Party No. 2 had rewarded the petitioner with a cash of Rs 100/-.

5. That the Opposite Party No. 5 directly recruited as Telephone Operator in the year 1978 and then she was promoted as Senior Telephone Operator in the grade of Rs 330-560 sometimes in the year 1981.

6. That the Opposite Party No. 5 as stated above has been appointed as Telephone Operator in 1978 by falsely showing that she belongs to Scheduled Caste category while the fact is that she has forged the matter and manipulated the affairs. She is not a Scheduled Caste but she was a Christian previously and now after conversion she has been married to a higher caste Hindu family and her husband Shri Madan Mohan Nigam is a 'Kayasth' and by this way the Opposite Party No. 5, if she was at all Scheduled Tribe, (if it is taken to be correct for argument sake) then even after marriage she lost her claim of the Scheduled Tribe since it is a universal fact that the wife takes the domicile of her husband.

7. That the petitioner was called for the post of Chief Telephone Operator in the grade of 550-750 first time in the year 1982 and again in 1983 but he was not



Thakur Deen

.../-

A
8
B/0

taken. Then the petitioner made appeals and representations to the Divisional Railway Manager through his various letters and representations but no ~~written~~ reply has been communicated to the petitioner. It may be important to mention ~~here~~ that the petitioner never received any adverse entry or any thing in his service record at any time.

8. That Shri Radhey Lal, Opposite Party No. 4 is also a Scheduled Caste candidate but he is much junior to the petitioner and is working as Senior Telephone operator in the Grade of Rs 330-560 and the next higher post for Opposite Party No. 4 and 5 is the Head Telephone Operator in the grade of Rs 425-700 in which the petitioner is working and the another next post is the Chief Telephone Operator above the Head Telephone Operator in the grade of Rs 550-750.
9. That the post of Chief Telephone Operator is a Selection Post and the Opposite Parties No. 1 to 3 have now got 5 posts out of which one post is reserved for Scheduled Caste and one post is reserved for Scheduled Tribe.
10. That the petitioner has been informed by his officers orally that if any Scheduled Caste candidate is not available then that reservation shall go to general category and in case any Scheduled Tribe candidate is not available then the same shall go to the Scheduled Caste category.
11. That the present post, though it is to be filled in by selection but since the Opposite Parties No. 1 to 3 have decided to fill the same amongst the senior most

Thakur Deen

.../-



persons so in the que of Scheduled Caste the petitioner is the senior-most candidate and he is liable to be placed in the panel.

12. That since a long the petitioner was hearing that instead of giving promotion on the post of Chief Telephone Operator the Opposite Party No. 4 and 5 were manipulating the affairs so that the petitioner may not get the senior post and the Opposite Parties No. 4 and 5 may cross the petitioner in the seniority. On hearing the same, the petitioner represented the matter but upto now he has not received any communication.

13. That the petitioner also reliably learnt that in the years 1982 and 1983 he was selected for the post of Chief Telephone Operator but he has not been given promotion because of the reasons best known to the Opposite Parties No. 1 to 3 for which the petitioner has represented the matter and the photostat copies of his representations ~~to~~ are filed herewith as Annexure No. I and II to this writ petition.

14. That though the petitioner is a physically handicapped person but instead of showing him sympathy the Opposite Parties have colluded with each other and have not placed the name of the petitioner on the panel. It may be important to mention here ~~to~~ again that the petitioner is a handicapped person having no left arm which was lost in the service of Railway Administration.

15. That on 21.8.84 the petitioner came to know that a panel has been formed and name of three persons in order of seniority have been placed on the panel for the post of Chief Telephone Operator. A true and typed

Thakur Deen

.../-

copy of the same is filed herewith as Annexure III to this writ petition.

- 16- That it may be important to mention here that the next higher post to the post of presently the Opp. Parties No. 4 and 5 are holding is the post of Head Telephone Operator in the grade of Rs 425-700 in which the petitioner is presently working. So a perusal of Annexure-III shall indicate that it has wrongly been mentioned that in order of seniority the Opposite Parties No. 4 and 5 have been placed on the penal.
17. That the petitioner has reliably learnt that the Opposite Parties No. 1 to 3 are going to finalise the penal and post the persons mentioned in the penal on 24.8.84, hence the necessity arose for filing of this writ petition.
18. That it is manifest that the petitioner is the senior most and opposite parties No. 4 and 5 have wrongly been held as senior to the petitioner though they are working one grade below to the petitioner and as such the impugned order contained in Annexure-III is perverse in law and facts both, bad in the eye of law, without jurisdiction and is liable to be set-aside with costs.
19. That the Opposite ~~Parties~~ Party No. 5 has falsely obtained the appointment showing wrong certificates on the post of Telephone Operator in 1978 and on a Scheduled Tribe Quota and she has again been promoted on the false ground of Scheduled Tribe Quota on the post of Senior Telephone Operator and since the Opposite Party No. 5 was never the Scheduled Tribe



Thakur Deen

.../-

A
11
SN

before her marriage and at the time of joining the service nor at this moment, hence she is holding the post without any authority and without any legal right, hence the writ of co-warranto is liable to be issued to her.

✓

20. That the petitioner has been advised to state that only Hindus are devided into the castes, sub-castes, tribes and Scheduled Tribes and sub-Scheduled Castes So a christian can not become a Scheduled Tribe. Christians are religiously devided into two sects - Catholics and Protestants. Hence, the Opposite Party No. 5 has got no right to be retained in the service even.

21. That in view of the facts stated above the impugned order containing the name of the Opposite Party No. 4 and 5 is liable to be struck off and a writ of co-warranto is liable to be issued against the Opposite Party No. 5 on the grounds inter-alia.

G R O U N D S

(i) BECAUSE the representation of the petitioner has not been decided sofar which is contained in Annexure-I and 2 to this writ petition and in case they would have been decided then the petitioner must have been placed on the post of Chief Telephone Operator from 1982.

(ii) BECAUSE the petitioner is working in the grade of Rs 425-700 on the post of Head Telephone Operator while the Opposite Parties No. 4 and 5 are working on the post of Senior Telephone Operator in the scale of Rs 330-560 which is one grade below to the post ~~of~~ presently held

Thakur Deen

.../-

by the petitioner and the Opposite Parties No. 4 and 5 Senior Telephone Operator. Yet the petitioner is the Head Telephone Operator. So placing the Opposite Parties No. 4 and 5 on the said penal on the ~~post~~ ~~as~~ basis of seniority is highly discriminatory, bad in the eye of law without jurisdiction and is liable to be satisfied with costs.

(iii) BECAUSE the Opposite Party No. 5 was previously a Christian and she forged the matter and obtained post of Telephone Operator then on the ~~basis~~ post of Senior Telephone Operator falsely claiming that she was a Scheduled Tribe while she was not a Scheduled Tribe and now she has been married to a higher caste hindy with Mr. Madan Mohan Nigam, hence she can not be placed on the penal in the quota of Scheduled Tribe.

(iv) BECAUSE the Opposite Party No. 5 has obtained her appointment by playing fraud, hence a writ of co-warranto is liable to be issued to her.

(v) BECAUSE since the Opposite Party No. 5 is not a scheduled Tribe on the two grounds mentioned above then the Quota of Scheduled Tribe easily be placed for Scheduled Caste and in not doing so the Opposite Parties No. 1 to 3 have committed manifest error or Law.

(vi) BECAUSE From Annexure-I the name of the Opposite Parties 4 and 5 are liable to be struck-down and a mandamus is liable to be issued to the Opposite Parties 1 to 3 to place the petitioner in the said penal on the basis of seniority.

Thakur Deen

WHEREFORE, it is prayed that this Hon'ble Court may kindly be pleased to issue :

(i) a suitable order, direction or writ in the nature of mandamus commanding the opposite parties No. 1 to 3 to decide the representations of the petitioner contained in Annexure-I and II to this Writ Petition.

(ii) to issue suitable order, direction or writ in the nature of certiorari quashing the name of the opposite parties No. 4 and 5 from Annexure-III which have been placed on the basis of seniority.

(iii) to issue suitable order, direction or writ in the nature of co-warranto to the Opposite Parties No. 5 to show under what authority she is continuing the service on the Scheduled Tribe Quota and removing her from the service.

(iv) to issue a suitable order, direction or writ in the nature of mandamus commanding the opposite parties No. 1 to 3 declare the result of the petitioner for the examination held in 1982 and 1983 as well.

(v) to issue any other suitable order, direction or writ which this Hon'ble Court may deem fit just and proper in the facts and circumstances of the case and for protecting the interest of the petitioner.

(vi) That the cost of the Writ may be awarded to the petitioner and against the Opp. Parties. That since the matter is urgent so 14 days notice may kindly be waived.

Lucknow-dated
Aug. 22, 1984

A. N. TRIVEDI
Advocate
Counsel for the petitioner

A
14
10
15

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW

In Re:

Writ Petition No. of 1984

Thakur Din Petitioner

versus

Union of India and others Opp. Parties

ANNEXURE No. I



ThakurDin

सेवा है।

मैंना रेत बच्चा बुद्धि,
हत्तर हैं,
मैंना ।

तिथि : विवरका इम सुनी के बाबार यह पदोन्नति- बाबी-प्र

प्राप्ति जी,

सेवा में बाबीन्द्र निवेदन है कि प्राप्ति टेलीफोन बापरेटर यह यह
पैरे विनांक २८-३-७४ से मुगलसारी में डार्य करना बारंबद किया तब
विनांक २-८-७७ को भीनियर बापरेटर केन मान [१३०-३६०] के १५ के १
निय मुगलसारी में ही नियुक्त किया गया ।

विनांक ३१-८-७८ में मुख्य टेलीफोन बापरेटर के निय
पदोन्नति किया गया जिसका केन रु ५२९ - ७०० है । यह तन्
१९७४ में एड अंडर रेत डार्य कर बाबंदोन छिटा जिसे मैंना बाबे-
बापिलर के बाबानुसार जान की परवाह न करते हुए रेते जी लेटा भी
जिस पर मैरे बापिलर [ठी०प्पस०] ने मुख्य रु १००/- के पूरकार से
सम्मानित किया ।

मैं बुझता जाति डा कर्माना हूँ और मैं हेठ बापरेटर
भी भीनियारटी निस्ट [विवरका इम सुनी] में सबसे भीनिया हूँ ।

प्रपत्रों का तायों के बाबार यह हेठ बापरेटर से हम यह यह
पदासीन होने का दावा मेरा भला है ।

कह: बीमान जी से बाबीना है कि मैंने प्राप्ति प्र पर
विवार करके मेरा उक्त बक देने की कृपा करो ताकि याय हो नहीं बो
किसी को किसी बुकार की हानि न उठानी पहे । अ० यह भी पता
है कि टेलीफोन बापरेटर केन मान १३०-३६० में बनी जो इनाम
प्रिया ।

प्राप्ति,
ठाकुर देवेन्द्र

विनांक: ३१-८-१९८४ ।

ठाकुर देवेन्द्र
प्रो फो. मुगलसारी

इतिहित :-

भीनियर ठी० प्र० ग्र० पन० रेते, भला जो जिस कर्माना है
स्थानकर्ता बाबें हो इसका ।



११११११
२२-८-८४

A
16
12
R

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW

In Re:

Writ Petition No. of 1984

Thakur Din.. Petitioner

versus

Union of India and others Opp. Parties

ANNEXURE-II



Thakur Deen

۱۷۴

१०८ रिक्टर एवं इत्यादी
विद्युत धूम-धृष्टिकर्ता,

उत्तर भूमि,

લાલભાઈ

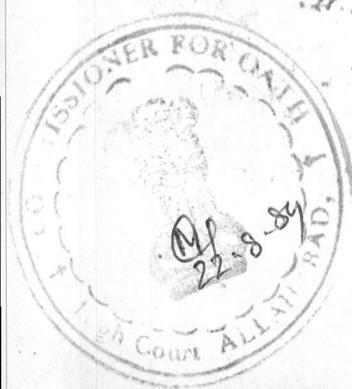
पर्याय जी,

इस पैक्सिन्य निर्देश है कि पूर्ण रेत के बाष्प तिक्का
पारता है यि दिनोंक ६०-६२ को पूर्ण तलाटो ने नियुक्त किया
गया था जिसका सीरियल नम्बर १३८८००१० था तथा १५८००
वैतन रुपया ७०-८० था । फिर दिनोंक १३-१-६४ को इट थिए
कहते हुए ऐसा हैन ते एक दिनांक तुष्टीमा पर्ट जिसमें पैरा एक आदा
आध कट गया तिक्के कारण पूर्ण रेत तथा आर्य करने के सिर छारैन-
चपराई बना दिया । इसके बाद टेलीफोन आपरेटर ने परेशा
तुष्टी जिसमें पैरा जाष भेजे के सीरियल नं० ३ में आया था १५८००
वैतन रुपया ११०-१२० था टेलीफोन आपरेटर पर गर भै दिनोंक
२८-३-६४ से पूर्ण साराय दे आर्य करना आरम्भ किया फिर पूर्ण
दिनोंक २-२-६५ को यी नियर आपरेटर के पद के सिंग पूर्णसाराय में
यी नियुक्त किया गया जिसका वैतनमात्र रुपये २३०-२५० था जिसका
पृष्ठ संख्या नं० ५५१-३१८-८२ रिक्ष्या ।

दिल्ली ३१-८-४८ में मुम्बई ईड टेलीफोन आपरेटरों के लिए पदोन्नति किया गया जितका वित्तन रु० ४२५-५०० है। यह उन १९७४ में एक भार्यकर इस कार्य ठप्प आन्दाजन ट्रिभुवा जिसमें भी आपने शाफिसर के आशानुसार जाति की प्रथाएँ न लिते हुए रु० ८० की हीथा की जिस पर ऐसे शाफिसर (डी०४८०) ने मुम्बई रु० १००) की प्रथाका से सम्मानित किया।

विष्णु १०१४६३

Shakuntala
(ठाकुर दीन)
देव टेलीफोन बापटा,
उत्तर राज्य, पालसाराय



A
18
(14)
8/15

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW

In Re:

Writ Petition No. of 1984

Thakur Din Petitioner

versus

Union of India and others Opp. Parties

ANNEXURE-III

NORTHERN RAILWAY
DIVISIONAL OFFICE
HAZRATGANJ
LUCKNOW

NOTICE

The following Telephone Operators have been placed on panel for the post of Chief Telephone Operator Grade 550-750 (Rs) in order to seniority:

1. Shri R.C. Lal
2. Shri Radhey Lal (SC)
3. Smt. Asian Horo (ST)

The remention of their names on the panel subject to satisfactory working during the currency of the panel.

sd/-
for Divisional Personnal
Officer.

ThakurDeen



A
14
15

- 2 -

Letter No. 561 E/6-2/Telephone Opt. dt. 1 July 1984

Copy forwarded for the information to:

1. Sri Senior D.S.T.E., Lucknow
2. C.T.I., Lucknow.



Shakuntala

A
20
EX-
16

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW



In Re:

Writ Petition No. 1984

Thakur Din Petitioner

versus

Union of India.. .. Opp. Parties

AFFIDAVIT

I, Thakur din, aged about 44 years son of late Shri Jhingur, resident of c/o Sri Raj Bahadur, Quarter No. T-45/A, Fateh Ali Talab, Northern Railway, Charbagh, Lucknow do hereby solemnly state on oath as under:-

1. That the deponent is the petitioner in the above writ petition. He is fully conversant with the facts of the case hence in a position to file this affidavit.

That the contents of paras 1 to 19 of this writ petition are true to my knowledge, the contents of paras 20 to 27 are true to my belief on the basis of records,



..../-

Thakur Deen

and those of paras

are true to my belief on the basis of legal advice received by me.

20 & 21 ✓

A
21

Lucknow

Dated: 22.8.84

Thakur Deen
Deponent

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 and 2 of the affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me GOD.

Lucknow

Dated: 22.8.84

Thakur Deen

Deponent

I identify the deponent named above who has signed before me.

Surya Kant
Advocate.

Solemnly affirmed before me on 22.8.84
at 11.35 A.M. by the Thakur Dain
deponent who has been identified
by Surya Kant Advocate High Court Allahabad Lucknow Bench
L.R.O.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me.

Meena Pandey
OATH COMMISSIONER
High Court, (Lucknow Bench)

No. 757913
Date 22.8.84

Thakur Deen



The humble petitioner submits that for the facts and reasons stated in the accompanying writ petition, duly supported by the Affidavit, it is, therefore, prayed that appointing the Opposite Parties No. 4 and 5 on the basis of the penal contained in Annexure-III of the Chief Telephone Operator may be stayed till the disposal of this writ petition and an add-interim order to this effect may kindly be granted meanwhile.

Mr. T. J. Privedi
(A. N. Privedi)

Lucknow

(Signature)

Advocate

Dated: 22.8.84

Counsel for the Petitioner

Thakur Deen

4252
4264/114

A/23

O/C

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW

T.A. NO. 1521 of 1987 (T)
(W.P. NO. 4231 of 1984)

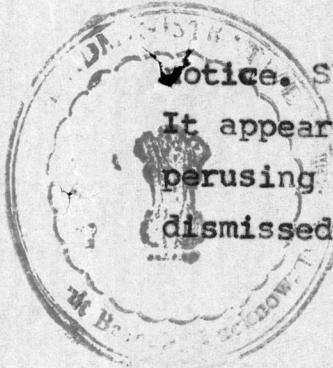
Thakur Din Applicant.
Versus
Union of India & (N.R.) Respondents.

20.03.1990.

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.

The petitioner does not appear, despite of notice. Shri S. Verma, for the respondents is present. It appears that the applicant has lost interest in perusing the matter. Therefore the writ petition is dismissed without any order as to costs.



checked
ABW
22/3/90

Sd/-

A.M.

Sd/-

J.M.

// True Copy //

Ms/

16/3/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

म अदालत श्रीमान

High Court, Adarsh

१०/२४

महोदय

वादी (मुद्रा)
प्रतिवादी (मुद्राभलेह)

का वकालतनामा



Thakur Dī

Dated 1/1/25

वादी (मुद्रा) २५८

बनाम

प्रतिवादी (मुद्राभलेह)

नं० मुकदमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकदमा में अपनी ओर से श्री

Surya Kant Adarsh एडवोकेट

महोदय

10-Subhadra & A.N. Privedi Adarsh वकाल

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से छिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा रटावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीद सानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूगा अगर मुकदमा अदम पैरवी
में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मे-
दारी मेरी वकील पर न होगी । इसलिए यह वकालतनामा
लिख दिया कि प्रमाण रहे और समय पर वाम आवे ।

हस्ताक्षर Shakkir Deen

साक्षी (गनाह)..... साक्षी (गवाह).....
दिनांक..... महीना



Sh. Shakti das

वाराणी ॥ अपीलन्ट ॥ *Pelitano*

શાસ્ત્રમા

प्रतिकाढी रेसपांडेंट

Union of India estab.

Opp. Partie

W.P. No. 4231 of 1984

सं० मुकुदमा

संग्रह १९

पेची फी ता० 19

ent

ठपर मुकदमा में अपर्णी और से श्री Sidharth Verma, Advocate.

एक वो फेट/वर्कीत महोदय को अपना वर्कीत बियुक्त करके ॥ इकरार ॥ करता है और लिखे हैं तो है फि मुकदमा में वर्कीत महोदय दवयं अथवा झुन्य वर्कील द्वारा जो कुछ पैरवी व जैवाब देही व प्रृथकोत्तर करे या फोई फाग्ज दाखिल करें या लौटावें या हमारी ओर से डिझरी जारो करावें और रूपया वसूल फरें या सुलहनामा या इक्वात द्वावा तथा अपील व बिवराबी हमारी ओर से हमारे या अपेक्षे हस्ताखर से दाखिल करें और तसदीक रक या मुकदमा उठावें या फोई रूपया जमा करें या हमारी विपक्षी इफरीक्साबी ॥ फा दाखिल किया हुआ रूपया अपेक्षे या हमारे हस्ताखर मुक्त ॥ हस्ताखरी रसीद से लेवे फा पेंच बियुक्त करें वर्कीत महोदय द्वारा फी बहु वह सब फार्थवाही हमको सर्वथा स्वीकार है और होगी इसलिये यह वकालतनामा लिख दिया फि प्रमाण रहे और समय पर फाम आवे ॥

हॉटावर. Union of India &
Divisional Railway Manager.

ACCEPTED

(SIDDHARTH VERMA)

ADVOCATE.

Divisional Personal Officer
Northern Railway, Lucknow